

ITEM NO.1

COURT NO.11

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA 36553/2024, IN WRIT PETITION (CIVIL) NO. 406/2013

IN RE : INHUMAN CONDITIONS IN 1382 PRISONS

[MR. GAURAV AGRAWAL, ADVOCATE IS AMICUS CURIAE.]

(IA No. 36553/2024 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 16-02-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE HIMA KOHLI
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

Counsel for the parties :

By Post

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West Bengal - R28

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Andhra Pradesh - R1

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Assam - R2

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Bihar -R4

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Goa - R7

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Haryana - R8

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Jammu and Kashmir - R9

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Himachal Pradesh - R10

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Karnataka - R12

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Kerala - R13

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Ms. Meena K Poullose, Adv.

Madhya Pradesh - R14

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Manipur - R16

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Meghalaya - R17

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Nagaland - R19

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Odisha - R20

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Punjab - R21

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Rajasthan - R22

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Sikkim - R23

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Uttarakhand - R26

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Mr. Kamalendra Mishra, Adv.

Mr. Rajesh Singh Chauhan, Adv.
Mr. Piyush Beriwal, Adv.
Mr. Kanu Agrawal, Adv.
Mr. Varun Chugh, Adv.
Mr. Bhuvan Kapoor, Adv.
Mr. Vineet Singh, Adv.

Telangana - R36

Mr. Rajiv Kumar Choudhry, AOR

For Intervener(s)
Ministry of Women
& Child Development
in (IA 7/2017)

Mrs. Aishwariya Bahti, A.S.G.
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Mr. Kamendra Mishra, Adv.
Mr. Ishaan Sharma, Adv.
Mr. Sarthak Karol, Adv.
Ms. Ameyvikrama Thanvi, Adv.
Mr. Gurmeet Singh Makker, AOR

Impleader

Mrs. Aishwariya Bahti, A.S.G.
Dr. Reeta Vasishta, Adv.
Ms. Suhasini Sen, Adv.
Mr. Ashok Panigrahi, Adv.
Mr. B K Satija, Adv.
Mr. Ishaan Sharma, Adv.
Mr. Kartikay Agrawal, Adv.
Mr. Abhishek Kumar Pandey, Adv.
Mr. Chitvan Singhal, Adv.
Mr. Raman Yadav, Adv.
Ms. Sonali Jain, Adv.
Mr. Arvind Kumar Sharma, AOR

Mr. Anando Mukherjee, AOR
Mr. Shwetank Singh, Adv.
Ms. Ekta Bharati, Adv.

For Intervener(s)
Common Wealth Human
Rights Initiative (IA 2/2016)

Mr. Chandra Prakash, AOR

For applicant in
IA 105821/2018 and
IA No.6485/2019

Mr. Salvador Santosh Rebello, AOR
Mr. Raghav Sharma, Adv.
Ms. Kritika Grover, Adv.
Mr. Rajat Mohan Dwivedi, Adv.
Mr. Deepanshu Raj, Adv.
Mr. Jaskirat Singh, Adv.

For National Forum
for Prison Reform
(Intervenor in IA 6/2016)

Mr. Durgesh Ramchandra Gupta, AOR

**UPON hearing the counsel the court made the following
O R D E R**

IA No. 36553/2024

1. This application has been moved by learned Amicus Curiae praying *inter alia* that besides the members identified by this Court to be part of a Committee in each State Government/Union Territory in terms of para 7 of the order passed on 30th January,2024, the senior most lady judicial officer in the District may also be included as a part of the Committee to give a fair assessment of the available security measures/hygiene measures/health care infrastructure/welfare of women prisoners/facilities for children lodged with their mothers in jails/barracks in each district. The said Committee may also include the Superintendent of Women Jails/women barracks, wherever possible.

2. Issue notice.

3. Ms. Aishwarya Bhati, learned Additional Solicitor General for the Central Government and learned counsel of all the State Governments/Union Territories accept notice.

4. The prayer made as above is allowed.
5. All the State Governments/Union Territories are directed to bring this order to the notice of the Committee directed to be constituted in terms of the last order passed by this Court so as to expand the scope of the steps required to be taken for setting up new jails/expand the existing facilities in jails so that the aspects particularly relating to women who are lodged in jail can be addressed holistically.
6. The date already fixed for receiving the status reports is maintained for the inputs from each State Governments/Union Territories.
7. List on 09th April, 2024 at 2.30 p.m.

(Geeta Ahuja)
Assistant Registrar-cum-PS

(Nand Kishor)
Court Master (NSH)